

Central Administrative Tribunal,
Allahabad.

Registration T.A.No. 23 of 1988

Balram Sen

Applicant

...

Vs.

Union of India and
others

...

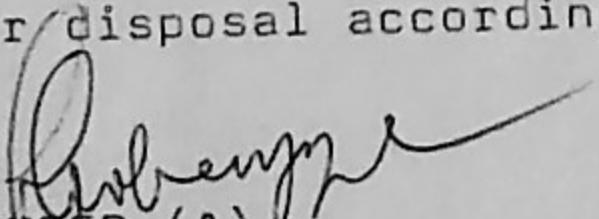
Respondents.

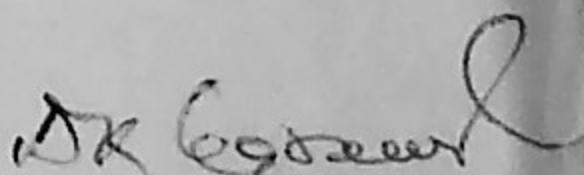
Hon.D.K.Agrawal, JM
Hon.K.Obayya, AM

No one appeared on behalf of the Applicant.
Sri Ashok Mohiley, learned counsel for the Respondents
is present and has been heard.

The Applicant Balram Sen filed Original Suit
No.232 of 1986 on 15th July 1986 in the Court of Civil
Judge Shahjahanpur. The case was transferred to this
Tribunal under the orders of II Addl.Civil Judge Shah-
jahanpur dated 25.4.1987 on the ground that it relates
to service matter and falls under the jurisdiction of
this Tribunal. In fact, only those cases can be transferred
to this Tribunal for adjudication which were filed
before 1.11.1985, the date of commencement of the Admini-
strative Tribunals Act XIII of 1985. As this Suit was
filed on 15.7.1986, we are of opinion that learned II
Addl.Civil Judge wrongly transferred the same to this
Tribunal.

3. We accordingly order that the record of this
case be returned back to the II Civil Judge Shahjahanpur
for disposal according to law.


MEMBER (A)


D.K. Agrawal

MEMBER (J)

Dated 13th Dec.1989
kkb